

**Central Administrative Tribunal  
Principal Bench, New Delhi**

**OA No. 2640/2017**

New Delhi, this the 9<sup>th</sup> August, 2018

**Hon'ble Ms. Praveen Mahajan, Member (Administrative)**

Dr. Akshay Arora  
S/o Shri Narendra Arora,  
R/o D-473, Ground Floor,  
Tagore Garden Extension,  
New Delhi-110027  
Working as Junior Resident Doctor  
Department of Dentistry (Dental)  
Sardar Vallabh Bhai Patel Hospital  
Govt. of NCT of Delhi. East Patel Nagar,  
New Delhi 111008. ....Applicant

(By Advocate: Ms. Sabreena Bashir for Mr. M Qayam-Ud-Din)

**Versus**

1. Govt. of NCT of Delhi  
Through its Secretary  
Department of Health and Family Welfare  
9<sup>th</sup> Level, 'A' Wing, Delhi Secretariat  
Players Building, New Delhi-110002.
  
2. The Director  
Directorate of Health Services  
Govt. of NCT of Delhi.  
F-17, Karkardooma  
Delhi-110032.
  
3. Medical Superintendent  
Sardar Ballabh Bhai Patel Hospital  
East Patel Nagar, New Delhi-110008. ....Respondents.

(By Advocate: Ms. Neetu Mishra for Ms. Rashmi Chopra)

**ORDER (ORAL)**

Learned proxy counsel for the respondents stated that relief, as prayed for, by the applicants has been considered and acceded to by the respondents, vide their letter dated 24.04.2018, which is taken on record. A copy of the same is also handed over to the applicants' counsel. He is also satisfied with the order so passed by the respondents. Hence, nothing survives in this OA, and the same is disposed of as having become infructuous.

**(Praveen Mahajan)  
Member (A)**

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